

HIGH COURT OF JAMMU AND KASHMIR & LADAKH
(Office of the Registrar General at Srinagar)

Subject:- Scheme / Guidelines for the appointment of Research Assistant to Hon'ble the Chief Justice / Hon'ble Judges in the High Court of J&K and Ladakh.

NOTIFICATION

No.: 1287 of 2026/RG

Dated:- 07.08.2026

In exercise of the powers conferred by Article 229 of the Constitution of India, the Chief Justice of the High Court of Jammu & Kashmir and Ladakh is pleased to make the following amendments to the Scheme / Guidelines for the appointment of Research Assistant to the Chief Justice / Judges in the High Court of Jammu & Kashmir and Ladakh" notified vide Notification No. 578 dated 30.08.2016:-

1. In the **enabling Clause**, the words "**Section 108 of the Constitution of Jammu and Kashmir**" shall be substituted by the words "**Article 229 of the Constitution of India**";
2. The words "**High Court of Jammu and Kashmir**" appearing twice in the **enabling Clause**; and once in **Clause 1- Short title, Clause 2(i), 2(ii) & 2(iv)- definitions; Clause 6(iv)- Period of Engagement and de-engagement of Research Assistant; Clause 10(i) and 10(ii)- Record of attendance of Research Assistants, Clause (c) and concluding clause of Schedule-I to the Scheme (Undertaking); Annexure-I - Heading and Annexure I-S.No.6***, shall be substituted by the words "**High Court of Jammu & Kashmir and Ladakh**";
3. In clause **5- Eligibility**, the words "**permanent resident of the State of Jammu and Kashmir**" shall be substituted by the words "**domicile of Union Territory of J&K or a domicile of Union Territory of Ladakh**";
4. In clause **10(ii)- Record of Attendance of Research Assistant** the words "**endorse the request of the Research Assistant and forward**" shall be substituted by word "**communicate**"; and
5. In **Clause (h) of Schedule-I** to the Scheme, the words "**Ranbir Penal Code and the Jammu and Kashmir State Official Secrets Act, 1977(1920 A.D.)**" shall be substituted by the words "**Bharatiya Nyaya Sanhita, 2023 and Official Secrets Act, 1923**".

By Order.


(M.K Sharma)

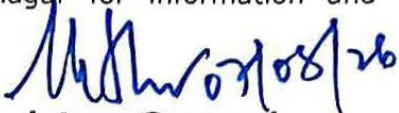
Registrar General

No.: 34656-85/RG/GS **Dated:** 07.08.2026

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
..... for kind information of their Lordships;
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
4. Director, J&K Judicial Academy, Srinagar;
5. Registrar Rules, High Court of J&K and Ladakh, Srinagar;
6. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
.....for information.

8. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar for information.
9. Manager, Government Press, Jammu/Srinagar for information and with the request to publish the same in the next issue of Government Gazette.
10. Incharge NIC, High Court Wing Jammu/Srinagar for information and with the request to upload the same on the official website of the High Court.
11. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
12. Order file.


Registrar General